

Tobacco Cultivation

2516. **Shri Bagri:**
Shri Yashpal Singh:
Shri Ram Sewak Yadav:

Will the Minister of **Food, Agriculture, Community Development and Cooperation** be pleased to refer to the reply given to Unstarred Question No. 4756 on the 3rd May, 1966 regarding Cultivation of tobacco and state:

(a) whether the forecast report in respect of the acreage of land, on which tobacco was cultivated in Maharashtra during 1965-66, has since been finalised and submitted to Government; and

(b) if so, the details thereof?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) and (b). Yes. According to the final forecast for 1965-66, the area under tobacco was 15,700 hectares. The production of tobacco is estimated at 8,100 tonnes during 1965-66.

Coordination in Agriculture and Irrigation in States

2517. **Shri Subodh Hansda:**
Shri S. C. Samanta:
Shri P. C. Borooah:
Shri M. L. Dwivedi:
Shri Bhagwat Jha Azad:
Dr. M. M. Das:

Will the Minister of **Food, Agriculture, Community Development and Cooperation** be pleased to state:

(a) the reasons why separate Departments for agriculture and Irrigation are maintained as separate entities in all the States;

(b) whether this is responsible for non-coordination and low agricultural production in the country; and

(c) whether there is any difficulty to put them under one organisation both at the Centre and at the States for better co-ordination and better agricultural production in the country?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) The distribution of work among the State Departments is the responsibility of the State Governments.

(b) The reasons for low agricultural production have already been analysed in the draft plan documents as well as in the document on the reorientation of agricultural programme placed before Parliament during the last few months. These problems cannot be attributed to a single cause.

(c) At the Centre, Departments of Community Development and Cooperation have already been placed under the Minister for Food and Agriculture.

As far the States, suggestions for stream-lining administration which include coordination as well as redistribution of duties were made to the State Government on the basis of the recommendations of the working group in 1963 under the Chairmanship of Dr. Ram Subhag Singh. This point was also discussed at the Conference of Chief Ministers held in April, 1966. State Governments have made some changes and adjustments wherever they have considered it desirable from their point of view.

Earthquakes in Delhi

2518. **Shri Surendra Pal Singh:** Will the Minister of **Transport, Aviation, Shipping and Tourism** be pleased to refer to the reply given to Starred Question No. 617 on the 23rd August, 1966, regarding earthquakes in Northern India, and state:

(a) whether further studies to determine the causes of frequently recurring tremors have been carried out; and

(b) if so, the result thereof?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) and (b). Field investigations of the tremors in the

region around Delhi indicate that the tremors are mainly due to slipping of soil or rock along zones of weakness or fault planes beneath the alluvium.

Sailing the Course of River Narmada

2519. Shri Vishwa Nath Pandey: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) whether it is a fact that a giant Indo-American expedition will sail the course of river Narmada from the source to the end;

(b) if so, when; and

(c) the total amount of expenditure involved?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) This Ministry has no information on the subject.

(b) and (c). Do not arise.

समवाय अधिनियम

2520. श्री म० ला० द्विवेदी :

श्री प्र० चं० बहग्रा

श्री सुबोध हंसदा

श्री भागवत झा आजाद :

श्री स० चं० सामन्त :

डा० म० मो० दास :

श्री अंकार लाल बेरवा :

क्या बिधि मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या समवाय अधिनियम में संशोधन करने के सम्बन्ध में कोई ज्ञापन, अभ्यावेदन तथा सुझाव हाल ही में प्राप्त हुआ है ;

(ख) यदि हाँ, तो उसका स्वरूप क्या है तथा उसके बारे में सरकार की प्रतिक्रिया क्या है ; और

(ग) समवाय विधि प्रशासन पर कितना आवर्ती तथा अनुवर्ती व्यय किया जाता है ?

बिधि मंत्रालय में राज्य-मंत्री (श्री चे० रा० पट्टाभिरामन्) : (क) और (ख). निगम क्षेत्र में कार्य कर रहे विभिन्न सम्बन्ध वर्गों से सरकार को समय समय पर समवाय अधिनियम के उपबन्धों को संशोधन करने के बारे में ज्ञापन अभ्यावेदन तथा सुझाव प्राप्त होते रहते हैं। सामान्य अभ्यावेदनों में, निगम क्षेत्र के किसी वर्ग विशेष की जिन से अभ्यर्थी सम्बन्धित होता है, आवश्यकताओं की पूर्ति की मांग होती है। अभ्यावेदन आदि का परीक्षण उनके प्राप्त होने पर किया जाता है। शीघ्र करने योग्य कार्यवाही तदनुसार की जाती है। यदि ऐसी बात न हो तो अधिनियम के संशोधन के बारे में दिए गए स्वीकार किए जाने योग्य सुझावों को समयानुसार कार्यवाही करने के लिए नोट कर लिया जाता है ;

(ग) 1965-66 में समवाय विधि प्रशासन पर 64,36,692 रुपये का आवर्ती व्यय हुआ। इस वर्ष में अनुवर्ती व्यय कुछ नहीं था।

Serving of Non-Cereal Food on Mondays

2521. Shri Yashpal Singh:

Shri S. C. Samanta;

Shri M. L. Dwivedi;

Shri Subodh Hansda;

Shri Bhagwat Jha Azad;

Dr. M. M. Das:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) whether the order regarding serving of non-cereal food on the evenings of Mondays has resulted in hardship to bona fide tourists in the Capital; and

(b) if so, whether it is proposed to give some relief to them?